

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Gujarat Right to Information Rules, 2005

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Gujarat Right to Information Rules, 2005

In exercise of the powers conferred by Sec. 27 of the Right to Information Act, 2005 (22 of 2005), the Government of Gujarat hereby makes the following rules, namely:-

- 1. Short title and commencement :-
- 2. Definitions :-
- 3. Application for obtaining information :-
- 4. Disposal of the application :-
- 5. Rates of fees :-
- **6.** Appeal :-
- 7. Maintenance of records :-
- 8. Miscellaneous: